

## ASSAM ACT XVIII OF 1957

## THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1957

(Received the assent of the Governor on the 25th November 1957)

[Published in the *Assam Gazette*, dated the 27th November 1957]

An

Act

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950.

**Preamble.**—Whereas it is expedient further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950 (Assam Act XIII of 1950), hereinafter called the "Principal Act", in the manner hereinafter appearing :

It is hereby enacted in the Eighth Year of the Republic of India as follows :—

1. **Short title, extent and commencement.**—(1) This Act may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Act, 1957.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

2. **Amendment to the Schedule in the Principal Act.**—In the Schedule to the Principal Act after item 10, the following shall be inserted, namely :—

"11. Any Office held in the Auxiliary Air Force or Air Defence Reserve".

## ASSAM ACT XIX OF 1957

## THE ASSAM APPROPRIATION (No.II) ACT, 1957

(Received the assent of the Governor on the 25th November 1957)

[Published in the *Assam Gazette*, dated the 27th November 1957]

An

Act

*to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March, 1958.*

Be it hereby enacted in the Eighth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Assam Appropriation (No.II) Act, 1957.



2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of three crores, seventeen lakhs, eighty-three thousand, five hundred and thirty-five rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1958, in respect of the services specified in column (2) of the Schedule.

Issue of  
Rs. 3,17,83,535  
out of the Con-  
solidated Fund  
of the State of  
Assam for the  
year 1957-58.

3. The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1958.

## SCHEDULE

(1) Grant No.	(2) (Services and purposes) Major heads	(3) Sums not exceeding—		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
2	Charges on account of Land Revenue.	3,142	...	3,142
5	Charges on account of Forests	6,93,489	...	6,93,489
7	Charges on account of Taxes on Vehicles.	31,630	...	31,630
8	Charges on account of Other Taxes and Duties.	...	117	117
11	Charges on account of General Administration.	12,85,075	13,200	12,98,275
14	Charges on account of Police ...	10,87,922	...	10,87,922
17	Charges on account of Education.	11,70,926	...	11,70,926
18	Charges on account of Medical	2,06,206	...	2,06,206
19	Charges on account of Public Health.	10,65,535	...	10,65,535
22	Charges on account of Veterinary.	48,040	...	48,040
26	Charges on account of Industries and Supplies—II—Cottage Industries.	3,28,487	...	3,28,487
27	Charges on account of Miscellaneous Departments.	70,700	...	70,700
28	Charges on account of Civil Works (Excluding Tools and Plants and Establishment).	12,34,523	...	12,34,523



## SCHEDULE—concl'd.

(1) Grant No.	(2) (Services and purposes) Major heads	(3) Sums not exceeding--		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
29	Charges on account of Tools and Plants and Establishment.	65,330	...	65,330
30	Charges on account of other Revenue Expenditure connec- ted with Electricity Scheme.	74,000	...	74,000
31	Charges on account of Electri- city Schemes—Working ex- penses.	1,79,457	..	1,79,457
32	Charges on account of Famine Relief.	11,71,080	...	11,71,080
34	Charges on account of Station- ery and Printing.	2,41,290	...	2,41,290
35	Charges on account of 57.—Mis- cellaneous—I.—Expenditure on State Prisoners and deten s, etc.	2,11,143	...	2,11,143
36	Charges on account of 57 —Mis- cellaneous—II.—Donations for Charitable purposes.	2,44,700	...	2,44,700
37	Charges on account of 57.—Mis- cellaneous—III.—Contributions.	7,500	...	7,500
47	Charges on account of Com- munity Development Projects, N.E.S. and Local Develop- ment Works.	17,850	...	17,850
55	Charges on account of Capital Account of Civil Works out- side the Revenue Account.	4,40,173	...	4,40,173
56	Charges on account of Capital Outlay on Electricity Schemes.	17,00,000	...	17,00,000
57	Charges on account of Capital Account of other State Works outside the Revenue Accounts	5,89,000	..	5,89,000
59	Charges on account of Capital Outlay on State Schemes of Government Trading.	1,60,93,020	...	1,60,93,020
60	Charges on account of Loans and Advances, etc.	35,10,000	...	35,10,000
Grand total ...		3,17,70,218	13,317	3,17,83,535